


**STANDARD OPERATING PROCEDURE**

**FOR CONDUCTING HEARING OF CASES**  
**THROUGH VIDEO CONFERENCING**

Learned members of the Bar or the petitioner/respondent appearing in person who desires hearing of any urgent matter through video conferencing are required to follow the procedure prescribed under:

1. Vidyo Desktop / Vidyo Mobile application is to be downloaded on personal desktop / laptop /mobile device by clicking download link as available on <http://ecourtvc.nic.in>.
2. The application can also be downloaded from Google Play Store (<https://play.google.com/store/apps/details?id=com.vidyo.VidyoClient>) for android devices and from Apple Store for iOS devices (<https://apps.apple.com/us/app/vidyomobile/id444062464>).
3. A link will be sent to the learned Advocate or the petitioner/respondent appearing in person by text message/

  
24-03-2020

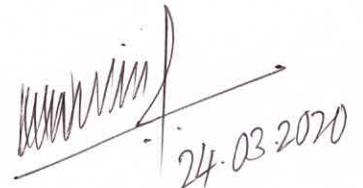
whatsapp message or by e-mail to join the video conferencing room through Vidyo Desktop / Vidyo Mobile application.

4. On receipt of text message/ whatsapp message or e-mail, learned Advocate or the petitioner/respondent appearing in person may join the video conferencing session clicking on the said link.

5. Learned Advocate or the petitioner/respondent appearing in person to whom the link is sent shall ensure that the link is not shared with others, not connected with the matter.

6. Any technical query will be taken by Mr. Rudra Rimal (79084-52268/ 97350-76349), Mr. Sagar Sigdel (70016-34689/ 77979-93682) or Mr. Naresh Sharma (96478-92010/70013-94016).

7. Mr. Kamal Chettri, Deputy Registrar (Judicial) will also be available to take any other queries at 97759-69576.

A handwritten signature in black ink, followed by a horizontal line and the date "24.03.2020" written below it.

REGISTRAR GENERAL/CPC